

IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH SITTING AT NEW DELHI
I.A. No. Of 2023

IN

ORIGINAL APPLICATION NO. 480 OF 2022

BETWEEN :

KULDEEP

APPLICANT

V/S

STATE OF HARYNA

RESPONDENTS

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New Delhi

Date:

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PRINCIPAL BENCH SITTING AT NEW DELHI
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ORIGINAL APPLICATION NO. 480 OF 2022

BETWEEN :

KULDEEP

APPLICANT

V/S

STATE OF HARYNA

RESPONDENTS

**RESPONSE BY THE RESPONDENT M/S BABA HARI DASS STONE
CRUSHING CO. TO THE OA 480 of 2022 AS PER DIRECTION OF THIS
HON'BLE TRIBUNAL DATED 22.11.2023**

MOST RESPECTFULLY SHOWETH

1. That the present response is being filed on behalf of M/s Baba Haridass Stone Crushing co through its partner, in pursuance of the liberty granted by this Hon'ble Tribunal vide order dated 22.11.2023 to place on record its detailed response/submission on the observation of the Joint Committee in the inspection report. The present response may be read in addition to the comprehensive reply/counter affidavit submitted by answering respondent on the allegations grievance in the present application is regarding running of stone crushers in Birhi Kalan, District Charkhi Dadri in violation of Haryana Government notification dated 11.05.2016 and the environmental norms.

A. BRIEF FACTS OF THE CASE ARE:

1. The grievance in the present application is regarding running of stone crushers in Birhi Kalan, District Charkhi Dadri in violation of Haryana Government notification dated 11.05.2016 and the environmental norms.

2. Vide order dated 12.08.2022, this Tribunal constituted a Joint Committee comprising of HSPCB, District Agricultural Officer and Deputy Commissioner, Charkhi Dadri with direction to verify the factual position and submit Factual and Action Taken Report.
3. That an interim report was filed by the HSPCB dated 31.10.2022 regarding complying and non-complying units , it is germane to mention here that the answering respondent was found complying with all the conditions as per the norms and the inspection was conducted on 20.10.2022 and thereafter sought 2 months time to file action taken report.
4. That as per order dated 03.11.2022 in the present matter joint committee was directed to visit the stone crushers individually. As per the directions HSPCB issued notice to the answering respondent to attend hearing before the committee constituted by Ho`ble NGT .
5. It is submitted vide order dated 13.09.2023 Joint Committee was directed to verify the factual position regarding compliance with consent conditions and environmental rules/norms/regulations by all the stone crushers operating in Birhi Kala Zone and submit its report suggesting remedial measures and was directed to share the copies of the report with statutory authorities and also with the Project Proponents for remedial action.
6. That on the basis of above order joint committee inspected the answering respondent on 09.10.2023 to ensure the installation of pollution control measures as per notification dated 11.05.2016.
7. That a show cause notice for closure/prosecution and levy of Environmental Compensation under section 31 A of the Air Act, 1981 notice no. HSPCB/CD/2022/913 was issued by HSPCB on 20.10.2023 is hereby marked as **ANNEXURE 1**

8. According to the show cause notice some minimal deficiency was observed at site of the answering respondent:

- Covered shed found broken at some places.
- Sample of process emission collected from the premises of unit on dated 09.10.2023 and as per Analysis Report dated 14.10.2023 and parameters are found exceeding the prescribed limits as per details below:

Sr no.	PARAMETERS	INWARD EMISSION	OUTWARD EMISSION	Difference/ contribution in ug/m3	Limit ug/m3
1	SPM	4860	5902	1042	600

9. It is pertinent to mention here that vide letter dated 03.11.2023 answering respondent reply to the show cause notice dated 20.10.2023 of HSPCB in which the answering respondent apprised about the corrective measures they have implemented after the inspection of the HSPCB. Given below the corrective measures to address the issue of broken shed mentioned in the report :

- We have Implemented the corrective measures to address the issue of broken shed mentioned in the report and same has been repaired with immediate effect.
- During inspection when the respective samples were collected there have been unforeseen circumstances that includes the direction of the flowing wind which has raised the level of dust from the plant located next to out plant. We kindly request for a re-inspection and collect the samples again for testing the applicable parameters.

It has been prayed to the HSPCB to re-collect the samples which would give more accurate position of the current state of the plant. True Copy of the Reply by answering respondent is hereby annexed as **ANNEXURE 2**

10. That answering respondent has been operating at all times with a valid consent from HSPCB under provisions of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of pollution) Act, 1981 and the consent with the validity of 31.03.2026. True Copy of the consent to establish and consent to operate is hereby annexed as **ANNEXURE 3**
11. It is submitted that answering respondent only after full compliance under the provisions had been achieved and after the Central Ground Water Authority was satisfied regarding the efficacy of answering respondent . True Copy of the CGWA NOC is hereby annexed as **ANNEXURE 4**
12. It is submitted that after the plantation in the premises of the stone crusher , answering respondent applied for the forest NOC which was duly received after the verification of plantation done as per Haryana Government Environment department Notification no. S.O 12/ C.A29/1986/Ss.5 and 7/2016 dated 11 may, 2016 . True Copy of the Forest NOC is hereby attached as **ANNEXURE 5**
13. It is pertinent to mention here that answering respondent earlier granted the renewal of stone crusher license wef 06-12-2019 to 05-12-2022 as per provisions of the Haryana Regulation and Control of Stone Crushers Rules, 1992, to run the crusher. It is further submitted that the answering respondent license is hereby renewed again and permission was granted for three years with effect from 06.12.2022 to 05.12.2015. True Copy of the Renewal granted by Department of Mines and Geology, Haryana is hereby annexed as **ANNEXURE 6**
14. As per the report answering respondent have valid consent to operate and was complying with conditions of consent to operate . That Stone crusher has metalled road proved for vehicular movement. It is submitted that

green belt of approx 150 trees provided and plantation plan was verified by the DFO. It is submitted that water sprinkler, wetting and cleaning of the grounds provided.

15. That as per the notice received by the answering respondent on 20.10.2023, Stone Crusher Site was found exceeding the parameters of prescribed limits of emission which is already mentioned above. It is further submitted that 2 issues were raised in the show cause notice and both were cured by the answering respondent. That the 1st issue pertains to broken shed is resolved and the same was repaired. It is further submitted that 2nd issue pertains to the dust emission which rose by the direction of wind flowing. True Photographs of the Stone Crusher is hereby annexed as **ANNEXURE A7**
16. That the answering respondent is committed to ensure that its operation adhere to the applicable environmental regulations and standards. All the deficiency found by the HSPCB has been cured and same can be verified via a re-inspection of the Stone Crusher Site.
17. With regard to the observation by the HSPCB, with respect to the defaults and issues ascribed to the answering respondent, the above mentioned submissions will make it abundantly clear that no fault can be attributed to the answering respondent.
18. It is respectfully submitted that not providing relief to the answering respondent will result in serious miscarriage of justice and will enable grave injustice to be perpetuated.

FILED BY
KANISHK CHAUDHARY,
HARSH VARDHAN SINGH RAJAWAT, CHETAN JADON
Advocate

FILED ON:

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9690051398

ANNEXURE

1

Tele No. 01664-256259

Regional Office

**Haryana State Pollution Control Board,**amkrishan Parisar" Lal Kothi Wali Gali, Ward No. 17, Loharu Road,
Charkhi Dadri - 127306

Email-hspcbrocd@gmail.com

No. HSPCB/CD/2022/ 913
To

Dated:- 20/10/23

M/s Baba Haridas Stone Cr. Co.,
Village Birhi Kalan,
Charkhi Dadri.

Sub: Show cause notice for closure/prosecution and levy of Environmental compensation under section 31A of the Air (Prevention & Control of Pollution) Act, 1981 & withdrawal the consent to operate granted under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981.

Whereas your unit was inspected by the concerned field Officer Sh. Navneet Bhardwaj, AEE on dated 09.10.2023 to ensure the installation of pollution control measures as per notification dated 11.05.2016. During inspection following deficiencies were observed at site: -

1. Covered shed found broken at some places.
2. Sample of process emission collected from the premises of unit on dated 09.10.2023 and as per Analysis Report dated 14.10.2023 and parameters are found exceeding the prescribed limits as per detail given below: -

Analysis report no. 515-516 dated 14.10.2023

Sr. No.	Parameters	Inward emission	Outward emission	Difference /contribution in ug/m3	Limit ug/m3
1	SPM	4860	5902	1042	600

Whereas unit will be liable to pay the environmental compensation in the terms of direction of the Board issued by order no. HSPCB/PLG/2021/2343-2350 dated 22.12.2021 as assessed by the Board as per methodology defined.

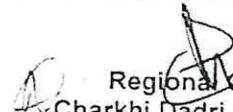
Thus, your unit is willfully & deliberately violating provision Air Act, 1981 and stone crusher notification 11.05.2016.

In view of above, you are hereby issued a show cause notice for 15 days for the non-compliance under Section 37/38, 31-A of the Air (Prevention & Control of Pollution) Act, 1981, as to why closure/prosecution, levy of Environmental compensation may not be issued against your unit along with revocation of consent to operate granted under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981.

In case you fail to reply/comply with the deficiencies mentioned above within above mentioned stipulated period, it will be presumed that you have nothing to say in this regard and accept the status as mentioned above, which will warrant closure action against your unit under 31A of Air Act, 1981 besides revoking the consent to establish/consent to operate granted to your unit & initiation of legal action under the provision of Air (Prevention & Control of Pollution) Act, 1981 without giving any further notice.

Explanations: For the avoidance of doubts, it is hereby declared that the power to issue directions under above said sections of Air Act (31-A) includes the power to direct: -

- (a) the closure, prohibition or regulation of any industry, operation or process or
- (b) the stoppage or regulation of supply of electricity, water or any other service


Regional Officer
Charkhi Dadri Region

Endst. No.

Dated:

A copy of above is forwarded to the Chairman, Haryana State Pollution Control Board, Panchkula for information please.


Regional Officer
Charkhi Dadri Region

M/s Baba Hari Dass Stone Crushing Co.

Birhi Kalan, Tehsil & District Charkhi Dadri, Haryana

+91-7011914404, +91-9319910281

To,

Dated: 03-Nov-2023

The Regional Officer

Haryana state Pollution control Board

Charkhi Dadri, Haryana

Sub: Reply/comply with the deficiencies mentioned in show cause notice No HSPCB/CD/2022/913 issued to Baba Hari Dass Stone Crushing Co. dated 20-10-2023.

Dear Sir,

This is in response to the show cause notice dated 20-Oct-2023 received pertaining to the inspection conducted on 09-Oct-2023. Given below are the corrective measure and/or response to the raised concerns,

1. We have implemented the corrective measures to address the issue of broken shed mentioned in the report and same has been repaired with immediate effect.
2. During the inspection when the respective samples were collected there have been unforeseen circumstances that includes the direction of the flowing wind which has raised the level of dust from the plant located next to our plant. We kindly request for a re-inspection and collect the samples again for testing the applicable parameters. We believe that a re-collection of the samples will provide a more accurate representation of the current state of the plant.

We are committed to ensure that our operations adhere to the applicable environmental regulations and standards and we are committed to rectify any further concerns.

Thank you for your kind attention and our humble request is to take appropriate action.

Sincerely,


(Partner)

Baba Hari Dass Stone Crushing Co.



ANNEXURE 3



HARYANA STATE POLLUTION CONTROL BOARD
C-11, SECTOR 6, PANCHKULA

Website - www.hspcb.gov.in E-Mail - hspcb.pkl@sifymail.com
Telephone No. - 0172 2577870 73

No. HSPCB/Consent/ : 313129216BHICTE3501583

Dated:06/12/2016

To

M/s : Baba Hari Dass Stone Crushing Co
Vill Birhi Kalan, Distt Bhiwani
BHIWANI
127026

Sub. : Issue of Consent to Establish from pollution angle .

Please refer to your Consent to Establish application received in this office on the subject noted above. Under the Authority of the Haryana State Pollution Control Board vide its agenda Item No. 47.8 dated 28.01.83 sanction to the issue of "Consent to Establish" with respect to pollution control of Water and Air is hereby accorded to the unit Baba Hari Dass Stone Crushing Co. for manufacturing of **Bazri/Roori/Zeera/Dust**, with the following terms and conditions:-

1. The industry has declared that the quantity of effluent shall be 2 KL/Day i.e. 0KL/Day for Trade Effluent, 0 KL/Day for Cooling, 2 KL/Day for Domestic and the same should not exceed.
2. The above "Consent to Establish" is valid for 60 months from the date of its issue to be extended for another one year at the discretion of the Board or till the time the unit starts its trial production whichever is earlier. The unit will have to set up the plant and obtain consent during this period.
3. The officer/official of the Board shall have the right to access and inspection of the industry in connection with the various processes and the treatment facilities being provided simultaneously with the construction of building/machinery. The effluent should conform the effluent standards as applicable.
4. That necessary arrangement shall be made by the industry for the control of Air Pollution before commissioning the plant. The emitted pollutants will meet the emission and other standards as laid/will be prescribed by the Board from time to time.
5. The applicant will obtain consent under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21/22 of the Air (Prevention & Control of Pollution) Act, 1981 as amended to date even before starting trial production.
6. The above Consent to Establish is further subject to the conditions that the unit complies with all the laws/rules/decisions and competent directions of the Board/Government and its functionaries in all respects before commissioning of the operation and during its actual working strictly.
7. No in-process or post process objectionable emission or the effluent will be allowed, if the scheme furnished by the unit turns out to be defective in any actual experience.
8. The Electricity Department will give only temporary connection and permanent connection to the unit will be given after verifying the consent granted by the Board, both under Water Act and Air Act.
9. Unit will raise the stack height of DG Set/Boiler as per Board's norms.
10. Unit will maintain proper logbook of Water meter/sub meter before/after commissioning.

11. That in the case of an industry or any other process the activity is located in an area approved and that in case the activity is sited in an residential or institutional or commercial or agricultural area. The necessary permission for siting such industry and process in an residential or institutional or commercial or agricultural area or controlled area under Town and Country Planning laws (T.C.U) or Municipal laws has to be obtained from the competent Authority in law permitting this deviation and be submitted in original with the request for consent to operate.
12. That there is no discharge directly or indirectly from the unit or the process into any interstate river or Yamuna River or River Ghaggar.
13. That the industry or the unit concerned is not sited within any prohibited distances according to the Environmental Laws and Rules, Notification, Orders and Policies of Central Pollution control Board and Haryana State Pollution Control Board.
14. That of the unit is discharging its sewage or trade effluent into the public sewer meant to receive trade effluent from industries etc. then the permission of the Competent Authority owing and operating such public sewer giving permission letter to his unit shall be submitted at time of consent to operate.
15. That if at any time, there is adverse report from any adjoining neighbor or any other aggrieved party or Municipal Committee or Zila Parishad or any other public body against the unit's pollution; the Consent to Establish so granted shall be revoked.
16. That all the financial dues required under the rules and policies of the Board have been deposited in full by the unit for this Consent to Establish.
17. In case of change of name from previous Consent to Establish granted, fresh Consent to Establish fee shall be levied.
18. Industry should adopt water conservation measures to ensure minimum consumption of water in their Process. Ground water based proposals of new industries should get clearance from Central Ground Water Authority for scientific development of previous resource.
19. That the unit will take all other clearances from concerned agencies, whenever required.
20. That the unit will not change its process without the prior permission of the Board.
21. That the Consent to Establish so granted will be invalid, if the unit falls in Aravali Area or non conforming area.
22. That the unit will comply with the Hazardous Waste Management Rules and will also make the non-leachate pit for storage of Hazardous waste and will undertake not to dispose off the same except for pit in their own premises or with the authorized disposal authority.
23. That the unit will submit an undertaking that it will comply with all the specific and general conditions as imposed in the above Consent to Establish within 30 days failing which Consent to Establish will be revoked.
24. That unit will obtain EIA from MoEF, if required at any stage.
25. In case of unit does not comply with the above conditions within the stipulated period, Consent to Establish will be revoked.

Specific Conditions

Other Conditions :

1. That the unit will run and maintain the APCM.
2. That the unit will not make any expansion/ modification in plant without prior permission from the Board.
3. Strict compliance of the directions of Hon'ble NGT, High Court, Supreme Court & all other APEX Courts is to be made by the unit & if any non compliance is observed, the CTE granted would be revoked as per the policy of the Board.
4. That the unit will be established as per latest notification dated 11.05.2016. If fails to comply the provisions of said notification, the consent to establish so granted shall be revoked automatically without giving any notice.

AJAYENDER
SINGH SUHAG

Digitally signed by
AJAYENDER SINGH SUHAG
Date: 2016.11.01 11:14:54
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Environment Engineer, HQ

*For and on behalf of chairman
Haryana State Pollution Control Board*

131



HARYANA STATE POLLUTION CONTROL BOARD

SCF-32, sector 13, HUDA, Bhiwani Ph. 01664-

240259 Email:- hspebrojr@gmail.com

E-mail: hspeb@hry.nic.in

No. HSPCB/Consent/ : 313129221CRDCTOA9441312

Dated:01/03/2021

To.

M/s :Baba Hari Dass Stone Crushing Co

Vill-Birhi Kalan,Distt Bhiwani

Subject: Grant of consent to operate to M/s Baba Hari Dass Stone Crushing Co.

Please refer to your application no. 9441312 received on dated 2021-02-05 in regional office Bhiwani. With reference to your above application for consent to operate, M/s Baba Hari Dass Stone Crushing Co is here by granted consent as per following specification/Terms and conditions.

Consent Under	AIR
Period of consent	01/04/2021 - 31/03/2026
Industry Type	Stone crushers
Category	ORANGE
Investment(In Lakh)	89.0
Total Land Area(Sq. meter)	6070.0
Total Builtup Area(Sq. meter)	5820.0
Quantity of effluent	
1. Trade	0.0 KL/Day
2. Domestic	0.5 KL/Day
Number of outlets	1.0
Mode of discharge	
1. Domestic	Septic tank
2. Trade	
Domestic Effluent Parameters	
1. NA	
Trade Effluent Parameters	
1. NA	
Number of stacks	1
Height of stack	
1. NA	
Emission parameters	
1. SPM	600 micro gm/m ³
Product Details	
1 Bazri/Room/Zebra/Dust,	1700 Metric Tonnes day

Capacity of boiler	
1. NA	Ton/hr
Type of Furnace	
1. NA	
Type of Fuel	
1. Electricity	Kilowatt/day
Raw Material Details	
Rock stone	1700 Metric Tonnes/Day

Regional Officer, Bhiwani
Haryana State Pollution Control Board.

Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material.

quantity, quality of the effluent, mode of discharge, treatment facilities etc.

11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.

12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.

13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.

14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.

15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.

16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

Specific Conditions :

1. That the unit will run and maintain the APCM/ physical control measures as per notification 11.05.2016 to bring the emissions within limits prescribed by the Board.

2. The unit will keep the air emissions within limits prescribed limits by the Board/under provision of EP Act,1986.

3 If fails to comply the provisions of said notification, the CTO so granted shall be revoked automatically without giving any notice.

4. The unit will abide with the directions/guidelines HSPCB/CPCB/ any court decision/ direction of any competent authority

5. The unit will make stringent compliance of stone crusher notification 11.05.2016.

6. The unit adhere to the production capacity mentioned in CTE/CTO certificate.

7. The unit will obtain prior NOC Permission from the Central Ground Water Authority/ Competent Authority in case the underground water resource is used.

8. The unit will provide and maintain greenbelt around its periphery as per approval of plantation plan by Divisional Forest Officer concerned, as per notification 11.5.2016.

9. The unit will procure the raw material from legitimate source only.

10. This CTO is without prejudice to any action to be taken against the unit and its responsible persons under the provisions of applicable laws / acts / notification / courts order to be taken in respect of any violations found at any stage without any claim of the unit.

11. If the unit is found not complying the conditions of CTO so granted at any stage, the unit will be liable for legal action, closure action as per the provisions of environmental Acts/laws and for levy of Environment Compensation on the basis of polluter pay principal as per the directions of Hon'ble NGT / EPCA /CPCB/ HSPCB issued from time to time.

Rakesh
Kumar

Digitally signed by
Rakesh Kumar
Bhonsle
Date: 2021.03.01
Time: 10:39:29

Bhonsle
Regional Officer, Bhiwani

Haryana State Pollution Control Board.



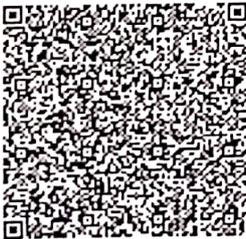
हरियाणा सरकार
हरियाणा जल संसाधन प्राधिकरण
Government of Haryana
Haryana Water Resources Authority

ANNEXURE 4

PERMISSION CERTIFICATE FOR GROUND WATER EXTRACTION

Project Name:	BABA HARI DASS STONE CRUSHING CO							
Project Address:	Vill-Birhi Kalan, Distt Charkhi Dadri							
Village/MC:	Birhi Kalan	Tehsil:	Dadri					
District:	CHARKI DADRI	State:	Haryana					
Pin Code:	--							
Communication Address:	Vill-Birhi Kalan, Distt Charkhi Dadri							
Address Regional Office:	Rear Building, 3rd Floor, HSVP, Sector-6, Panchkula							
1. NOC No.:	HWRA/NOC/IND/N/2023/995							
2. Application No.:	HWRA/IND/N/2021/1192	3. Category:	Industry					
4. Project Status:	New	5. NOC Type:	New					
6. Ground Water Extraction Permitted:								
Ground Water For	m3/day	m3/year	Valid From	Valid Upto				
Saline Water	20.00	6000.00	06/02/2023	06/02/2024				
Total	20.00	6000.00	--	--				
7. Details of Ground Water Extraction: Total Existing No.:	1		Total Proposed No.:					
	DW	DCB	BW	TW	DW	DCB	BW	TW
Abstraction Structure*	--	--	1	--	--	--	--	--
*DW - Dug Well; DCB - Dug cum Bore Well; BW - Bore Well; TW - Tube Well; DWLR - Digital Water Level Recorder								
8. Quantum of ground water recharge(m3/year)	--							
9. Number of Piezometers (Observation wells) to be constructed/ monitored & Monitoring mechanism	No. of Piezometers			Monitoring Mechanism				
	0			Manual	DWLR	Telemetry		
	0			0	0	0		

* Terms & conditions are at the back of this page.



ANNEXURE 5



FOREST DEPARTMENT GOVT. OF HARYANA
O/o Divisional Forest Officer Charkhi Dadri

Rohtak Road, Near P.W.D. Rest House, Ch. Dadri, E-mail:-dfodadri@gmail.com

Letter No. 374

Dated. 11-4-22

To,

M/s Baba Haridass Stone Crusher.

Village – Birhi Kalan,

Distt. Charkhi Dadri

Subject : Verified Plantation Plan as per Haryana Government,
Environment Department Notification No. S.O
12/C.A29/1986/Ss. 5 and 7/2016 dated 11th May, 2016.

---00---

Plantation done according to plantation plan as per Haryana Government, Environment Department Notification No. S.O 12/C.A29/1986/Ss. 5 and 7/2016 dated 11th May, 2016 was verified as per availability of space & found satisfactory. Regular Care/Maintenance of plants is required.


Divisional Forest Officer,
Charkhi Dadri.

**Plantation Plan As per Haryana Government, Environment Department
 Notification No. S.O 12/CA29/1986/Ss. 5 and 7/2016 dated 11th May, 2016.**

DETAIL OF THE CRUSHING UNIT	STATISTICAL DATA/INFORMATION FURNISHED
Name of the Crushing Unit	BABA MARBASS STONE CRUSHING Co.
Location Of the Crushing Unit	Vill BIRRI KARIAN (MARBASS) DABERI
Total Area of the Crushing Unit(sq.mtr)	6072 MTR
Total Peripherical Length (mtr)	311 MTR
Area of the peripherical Length for plantation(mtr)	103 MTR
Proposed no. of plantation Rows	3
Open Area of plants to be planted	310
Layout of the Plantation plan (Not to Scale/ Approximate)	Attached

It is certified that I/we have taken up the utmost possible avenue plantation as means of pollution control measure at my above mentioned crushing unit and shall continue to do so as per availability of space in future also. I/we also assure that the plantation done as per the approved plan shall be taken care of as per the conditions laid down by the Forest Department in letter and spirit.

Baba Haridass Stone Crus
 Proprietor

Name & Signature of the Owner/Authorized Person

Date Of submission-

Plantation plan approved, subject to the conditions laid down in
 the Divisional Forest Officer, Charkhi - Dadri Letter No 1165
 Dated 04/01/2021

Divisional Forest Officer
 Charkhi - Dadri

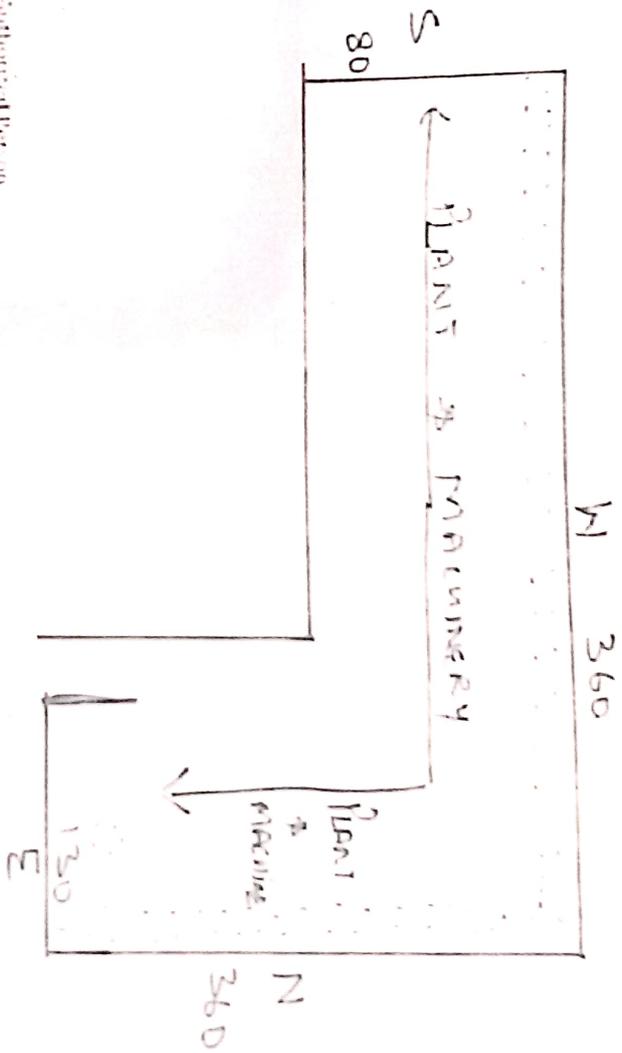
Plantation Plan As per Haryana Government, Environment Department
Notification No. S.O 12/C.A29/1986/Ss. 5 and 7/2016 dated 11th May, 2016.

Name of the holder of the Deed: Authorised Person

Date of approval: 04/01/2021

Dada Kaur, Stone Cracking Co.

Proprietor: *[Signature]*



Plantation plan approved, subject to the conditions laid down in
the Divisional Forest Officer, Charkhi - Dadri Letter No 1465
Dated 04/01/2021

[Signature]
Divisional Forest Officer
CHARKHI

ANNEXURE 6



GOVERNMENT OF HARYANA
DEPARTMENT OF MINES AND GEOLOGY

No. DMG/Hy/SC/ L-545

Dated :- 16-12-2022

Whereas **M/s Baba Hari Dass Stone Crushing Co.** of Village **Birhi Kalan** , Tehsil **Charkhi Dadri**, District **Charkhi Dadri** applied for the renewal of stone crusher licence earlier granted for the period from **06-12-2019** to **05-12-2022** as per provisions the Haryana Regulation and Control of Stone Crushers Act, 1991 read with Haryana Regulation and Control of Stone Crushers Rules, 1992, to run the crusher and has submitted required papers along with required fee of Rs.30,000/-.

2. The stone crusher licence is hereby renewed and permission is granted to **M/s Baba Hari Dass Stone Crushing Co.** to run stone crusher in village **Birhi Kalan** , Tehsil **Charkhi Dadri**, District **Charkhi Dadri** for the three years with effect from **06-12-2022** to **05-12-2025** subject to the condition given below:-

- a) The licensee will follow the provisions of the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the rules and notifications framed or issued there under.
- b) The licensee will not pay wages less than the minimum wages prescribed by the Central or State Governments from time to time under the Minimum Wages Act, 1948, to the workers employed in the crushing operations/ crusher.
- c) The licensee will restore the flora, if destroyed, by the crushing operations and will plant trees around the periphery of the crusher and will maintain the same to the satisfaction of the Department of Mines & Geology, Haryana.
- d) The licensee will immediately report to the Deputy Commissioner and Assistant Mining Engineer or Mining Officer of the district concerned about any accident which may take place during the course of crushing operations or otherwise within the premises of the crusher unit , resulting in serious bodily injury to the labour or any other person.
- e) The licensee will issue the transit pass/ bills to the vehicles for transportation of mineral in any form only through e-rawaana portal of the Mines and Geology Department; and
- f) The licensee shall indemnify the State Government against the claims of the third parties.

The license expires on **05-12-2025**

Mukul Kumar, IAS
Director
Mines and Geology Department
Haryana

This is system generated and need not any signature.
Room No. 1, 2nd Floor, Plot No 9, IT Park, Sector - 22, Panchkula - 134116



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IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH SITTING AT NEW DELHI
I.A. No. Of 2023

IN

ORIGINAL APPLICATION NO. 480 OF 2022

BETWEEN :

KULDEEP

APPLICANT

V/S

STATE OF HARYNA

RESPONDENTS

AFFIDAVIT

I, **Rajesh Chauhan, S/o PS Chauhan age about 52 years, R/o 9/65, Judge Colony, Vaishali, Ghaziabad, U.P at present at New Delhi behalf of M/s Baba Haridas Stone Crushing co. do hereby solemnly affirm and declare as under :**

1. That I am the respondent no. in the aforesaid Original application and I am fully conversant with the facts & circumstances of above mentioned case, hence competent to swear this affidavit .
2. That I have read over the accompanying reply/response and I have understood and the contents therein which are true to my knowledge.

Rajesh Chauhan
Advocate
I identify the deponent who has
Signed/Put T.I. in my presence

Rajesh Chauhan

DEPONENT

Verification

I, Rajesh Chauhan verified that the contents of the above affidavit are true and correct to the best of knowledge and belief, Nothing material has been concealed therefrom.

Verified at NEW DELHI on 13th, December, 2023



Rajesh Chauhan
ATTESTED
A.N. Singh, Adv.
Notary Public
Govt. of India, New Delhi

Rajesh Chauhan

DEPONENT

13 DEC 2023